

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF CONSUMER AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 201**  
**TO BE ANSWERED ON 21.07.2026**

**MANDATORY PRINTING OF MANUFACTURING COST ON PACKAGED GOODS**

201. DR. KAVITA PATIDAR

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has considered making it mandatory to print the actual manufacturing cost of every packaged commodity, in addition to the Maximum Retail Price (MRP), to enhance transparency and protect consumer interests;
- (b) whether Government proposes to introduce or strengthen a statutory or regulatory mechanism for the fixation of MRP of packaged commodities so as to prevent excessive mark-ups and ensure fair pricing for consumers;
- (c) if so, the details thereof and the proposed timeline for implementation; and
- (d) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI B.L. VERMA)

(a) to (d) : The Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011 provide a statutory framework for mandatory declarations on pre-packaged commodities to ensure transparency and protect consumers from overcharging. Rule 6(1)(e) of the Legal Metrology (Packaged Commodities) Rules, 2011 requires every pre-packaged commodity to bear the declaration of the Maximum Retail Price (MRP), inclusive of all taxes.

The existing legal framework mandates that no retail dealer shall sell any pre-packaged commodity at a price exceeding the declared MRP. The enforcement of these provisions is carried out by the State Governments and Union Territory Administrations through regular inspections and other enforcement measures.

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